

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.412
Appeal No.248/252/ND/2022

IN THE MATTER OF:

Jai Mata Di Wooden and Steel works Pvt Ltd	...	Appellant
Versus		
Registrar of Companies NCT of Delhi Haryana	...	Respondent

Order under Section 252 (3) of Companies Act, 2013.

Order delivered on 13.06.2023

Coram:

Mr. MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Mr. RAHUL PRASAD BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	: Mr. Siddharth Tandon, Adv.
For the RoC	: Ms. Shankari Mishra, Adv.

ORDER

In terms of order dated 13.05.2023, the Appellant has filed the consent of other share-holders regarding revival of the Company. Heard the Ld. Counsel for the Appellant. Issue **notice** to the RoC and the Income Tax Department for their appearance as well as for filing the reply. The Appellant is directed that copy of the appeal be supplied to the RoC and the Income Tax Department.

Let the matter be fixed for hearing on **01.08.2023**.

Sd/-
RAHUL PRASAD BHATNAGAR,
MEMBER (TECHNICAL)

Sd/-
MAHENDRA KHANDELWAL,
MEMBER (JUDICIAL)